

1	2	3	4	5	6
M/s. Kiratpur Nerchowk Expressway Ltd.	Kiratpur- Nerchowk	24	28	4	4631.46
M/s Himalayan Expressways Ltd.	Zhirakpur- Parwanoo	14	20	6	501.00
M/s Sambalpur Baragarh Expressway Pvt. Ltd.	Sambalpur- Baragarh	27	30	4	1641.01
TOTAL					₹ 28095.54 (NPV: ₹ 3233.71)

#### Upgradation of State Highways as NHS in Andhra Pradesh

1229. SHRI C.M. RAMESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has completed the upgradation of 11 State Highways covering 1,817 Kms. in Andhra Pradesh as National Highways;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) State Government of Andhra Pradesh, on 19.09.2012, had submitted proposal for upgradation of nine State Roads covering about 1810 kms. as new National Highway, out of which six roads covering about 1332 kms have been declared as new National Highway, keeping in view the requirement of connectivity, *inter-se*-priority and availability of funds.

#### Ban on sale of alcohol on highways

1230. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the committee appointed by the Supreme Court on road safety has recommended ban on sale of alcohol on State and National Highways to curb road accidents in the country;

(b) whether the committee also directed the States to strengthen law enforcement against drunken driving, over speeding and other offences; and

(c) if so, the details of steps taken by Government, in consultation with State Governments, to implements these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The Committee appointed by the Supreme Court on road safety submits its report to the Supreme Court which issues necessary orders from time to time. However, the Ministry of Road Transport and Highways has been issuing advisories to all the States/UTs from time to time requesting them not to issue licences for liquor shops situated along national highways and to revoke all the licenses already issued to such vendors.

**Increase in fuel cess for road construction**

1231. SHRI RAVI PRAKASH VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry has mooted a proposal to hike fuel cess to fund road construction;

(b) whether Government has already imposed ₹ 2 as cess on the petrol and diesel for construction of highways;

(c) whether in addition to the cess on the petrol and diesel, consumers are also paying huge amount of toll taxes;

(d) if so, whether this move of Government would further burden the consumers; and

(e) if so, the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Yes Sir. Ministry of Finance has recently increased the basic excise duty on petrol and diesel by ₹ 2.00 per litre and additional revenue gain on this account will be transferred to Central Road Fund (CRF) and form part of the shareable pool.

(c) As per the extant policy, user fee is levied from road users, on the stretches of National Highways where substantial improvement has been carried out.

(d) and (e) National Highways (NHs) are the main arteries for movement of goods and passengers. The development of NHs requires huge investment. To supplement